

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

OA No. 81/2006.

Jaipur, this the 9<sup>th</sup> day of March, 2006.

**CORAM : Hon'ble Mr. M. L. Chauhan, Judicial Member.**

Raj Rani  
W/o Shri Surajbhan ,  
Aged about 34 years,  
R/o Nai Mandi,  
Harizan Basi, Bharatpur.

... Applicant.

By Advocate : Shri Rajesh Moondia.

Vs.

1. Union of India  
Through the Secretary  
Government of India,  
M/o Telecommunication, D/o Telecom,  
New Delhi.
2. Chief General Manager, Telecom,  
Sardar Patel Marg,  
Jaipur.
3. General Manager,  
Telecom,  
Dholpur.
4. Sub Divisional Officer,  
Telecom,  
Hardev Nagar, Dholpur.

... Respondents.

**: O R D E R (ORAL) :**

The applicant has filed this OA thereby praying for the following reliefs :-

- i) That the respondents may be directed to regularise and make the permanent service of the applicant with effect from her appointment.

- ii) That arrears of salary including dearness allowance and other allowance may be directed to be paid with interest.
- iii) Any other order/direction/reliefs may be passed in favour of the applicant which may be deemed fit, just and proper under the facts and circumstances of this case."

2. Briefly stated, the facts of the case are that the applicant was engaged as part time Sweeper for 3 hours a day on 27.11.1995. It is further stated that thereafter the applicant worked for 4 hours per day upto 1998 and after the merger of S.S.T.T. Telegraph Circle, Jaipur into Telecommunication District Manager (T.D.M.) she was paid only Rs.496 per month without any Dearness Allowance. The grievance of the applicant is that she has not been paid wages of 1/3<sup>rd</sup> of pay at the minimum of relevant pay scale + Dearness allowance for work of 8 hours w.e.f. 1.1.1996 and for that purpose the applicant has made representation to CGMT, Jaipur, vide her representation dated 20.12.2005 (Annexure A/1). Before any order could be passed on this representation, the applicant has filed this OA in which the applicant has pleaded entirely the new case to the effect that in terms of instructions dated 25.8.2000 (Annexure A/3), the persons who are working as Part time casual labourers are entitle to be converted into Full time casual labourers.

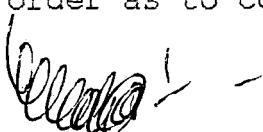
3. I have heard the Learned Counsel for the applicant at admission stage.

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4. Learned counsel for the applicant submits that his client will make fresh exhaustive representation to the respondents thereby ventilating his grievances and she will be satisfied if a direction is given to the respondents to decide the representation of the applicant by a speaking order.

5. In view of what has been stated above, I am of the view that ends of justice will be met if a direction is given to the respondents to decide the representation of the applicant, which the applicant will file within a period of two weeks from today, by passing a reasoned and speaking order. Accordingly, the present OA is disposed of with a direction to Respondent No.2 to dispose of the representation of the applicant within a period of six weeks from the date of receipt of representation, in case the same is filed by the applicant within the aforesaid period by passing a speaking and reasoned order.

6. With these observations, the OA stands disposed of at admission stage with no order as to costs.

  
(M. L. CHAUHAN)

JUDICIAL MEMBER

P.C./